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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 1345/90

New Delhi, this is the 9th August, 1994.

HON'BLE MR. JUSTICE D.L. MEHTA VICE CHAIRMAN (J)
HON'BLE MR. B.K. SINGH MEMBER (A)

Dr. Sunil Kumar Malhotra,
8-3/58 Paschim Vihar,
New Delhi. Applicant
(By Shri M.N. Krishnamani, Advocate)

Vs.

1. Delhi Administration.
2. Director of Health Services,
Delhi Administration,
Saraswati Bhawan, 'E' Block,
Connaught Place, New Delhi. Respondents
(By Ms Avinash Ahlawat, Advocate)

ORDER (ORAL)

HON'BLE MR. JUSTICE D.L. MEHTA VICE CHAIRMAN (J)

The applicant was directed by the Employment Exchange vide their letter dated 24-5-84 to appear before the Staff Selection Board of the Delhi Administration for recruitment to the post of Civil Assistant Surgeon Grade I (Dental). He was selected for appointment and on 13-7-84 he was appointed as such on ad hoc basis. The applicant is still continuing on the said post. The applicant approached this Tribunal on 6-7-90 and prayed that directions be issued to the respondents not to terminate his services as Assistant Surgeon Grade I (Dental) pending disposal of this O.A. On 10-7-90 stay order was granted and the respondents were directed not to terminate the services of the applicant.

2. In the instant case the applicant has been working for more than 10 years. In fact, before approaching this Tribunal he had worked for more than six years. The respondents can initiate the process for recruitment according to

rules. However they should also consider the case of the applicant for regularisation as well as for selection in consultation with the Union Public Service Commission according to rules. It will not be out of place to mention here that the age bar **should not** come in the way of selections. The U.P.S.C. is disposed of accordingly.

No costs.

(B.K.SINGH)

Member(A)

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(S.L.MEHTA)

Vice Chairman(J)